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(2025) 02 KL CK 0033 High Court Of Kerala

Case No: Criminal Appeal No.887 Of 2018

Rajesh		APPELLANT
	Vs	
State Of Kerala		RESPONDENT

Date of Decision: Feb. 6, 2025

Acts Referred:

• Code of Criminal Procedure, 1973 - Section 174, 232

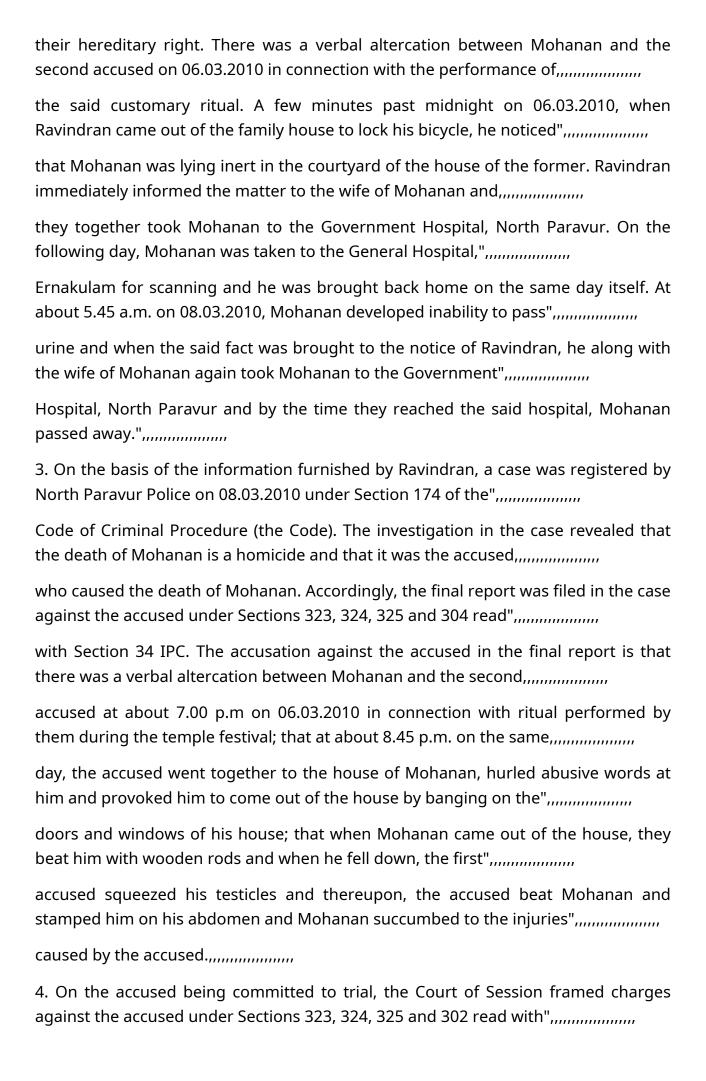
Indian Penal Code, 1860 - Section 34, 302, 304, 323, 324, 325

Hon'ble Judges: P.B. Suresh Kumar, J; Jobin Sebastian, J

Bench: Division Bench

Advocate: Sajiv.C.K., Alex M.Thombra

Final Decision: Allowed



Section 34 IPC. The accused pleaded not guilty. The evidence in the case consists of the oral evidence of PWs 1 to 23 and Exts.P1 to P30 proved,,,,,,,,,,,,,,,,
through them. MO1 is the material object identified in the case. As the Court of Session did not find the case to be one fit for acquittal under Section,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
232 of the Code, the accused were called upon to enter on their defence. At that stage, the accused examined two witnesses on their side as DW1",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
and DW2 and proved through them Exts.D1 to D4 documents.,,,,,,,,,,,,,,,,,,,,,,,,
On an appreciation of the evidence, the Court of Session thereupon found accused 1 and 2 guilty of the offences punishable under Sections 323, 325",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
and 302 read with Section 34 IPC and sentenced them, among others, to imprisonment for life. They were however found not guilty of the offence",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
punishable under Section 324 IPC. Accused 3 and 4 were however acquitted of all the charges. Accused 1 and 2 are deeply aggrieved by their,,,,,,,,,,,,,,,
conviction and sentence, hence this appeal.",,,,,,,,,
5. Heard the learned counsel for accused 1 and 2 as also the learned Public Prosecutor.,,,,,,,,,,,,,,,,,
6. It is mainly based on the oral evidence tendered by the daughter and wife of
Mohanan who were examined as PWs 2 and 4 respectively that the,,,,,,,,,,,,,,,,,
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for the offence punishable under Section 302 IPC. Per contra, the learned Public Prosecutor argued that PWs 2 and 4 being the daughter and wife of",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
Mohanan, they are natural witnesses whose presence at the scene at the time of occurrence cannot be doubted and that there are absolutely no",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
reasons to disbelieve them and if that be so, the impugned judgment is in order.",,,,,,,,
7. The point that arises for consideration in the appeal is whether the conviction and sentence passed against accused 1 and 2, are sustainable in law.",,,,,,,,,,,,,,,,
8. Let us now examine the evidence in the case. PW1 is Ravindran. His evidence was only that there was a quarrel on 06.03.2010 between the,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
second accused and Mohanan; that at about 10 p.m., there was a commotion in the midst of which he heard a heated exchange of words between the",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
second accused and Mohanan as also the cries of Mohanan and that after sometime, when he came out of his house to lock his bicycle, he saw",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
Mohanan lying inert in the courtyard of his house. It was deposed by PW1 that he then called the wife of Mohanan as also the Councillor,",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
Ramachandran and took Mohanan along with them to the Government Hospital, Paravur. It was deposed by PW1 that he came to know that",,,,,,,,,,,,,,,,
Mohanan was taken to Ernakulam on the following day and was brought back home on the same day. It was deposed by PW1 that on 08.03.2010, the",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
wife of Mohanan informed him that Mohanan was unable to drink water and pass urine. According to PW1, he immediately took Mohanan again to",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
the Government Hospital, Paravur and the doctor there, after examining Mohanan, informed PW1 that he is no more. PW1 affirmed that it was he",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
who gave Ext.P1 First Information Statement. PW1 explained in his evidence that there was a verbal altercation between the second accused and,,,,,,,,,,,,,,,,
Mohanan at 7.00 p.m. on 06.03.2010 and it was thereafter that he heard the commotion. It was deposed by PW1 that it was about two hours after the,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
commotion that he saw Mohanan lying in the courtyard of his house. In cross-examination, it was clarified by PW1 that Mohanan was a person who",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
often drinks and it was since Mohanan did not take the quarrel that took place on 06.03.2010 seriously, that he did not prefer any complaint in respect",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
of the same. When it was suggested to PW1 that Mohanan, who fell down since he was inebriated, he died due to lack of proper treatment, PW1",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,

responded that he does not know.,,,,,,,,
9. PW2 is the daughter of Mohanan. Her version in the evidence was that on 06.03.2010 she saw the occurrence in which the accused caused injuries,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
to her father, Mohanan. PW2 also deposed as was deposed by PW1 that there was a verbal altercation between the second accused and Mohanan",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
over the ritual that was being performed in the temple. It was further deposed by PW2 that it was her mother who intervened in the altercation and,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
separated them. It was deposed by PW2 that the first accused namely, the son of the second accused, was not present at that time when the said",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
altercation took place and that later when the first accused returned to his house at about 8.30 p.m., he went behind the house of PW2 and hurled",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
obscene and abusive words at Mohanan and banged on the back window of her house. It was deposed by PW2 that Mohanan then went out of the,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
house and whilst so, accused 1 and 2 beat him repeatedly with pieces of firewood carried by them and when Mohanan fell down on account of the",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
attack, the first accused sat on his body and squeezed his testicles. It was deposed by PW2 that thereupon, accused 1 and 2 stamped Mohanan",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
repeatedly all over his body and that when he attempted to get up, accused 3 and 4 also stamped him, apprehending that he might attack them and that",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
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